

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 29 JUL 1994

APPLICATION NUMBER: 508/94

APPLICANTS:

Sri. V. Mohandas
To.

RESPONDENTS:

✓ The Officer Commanding,
HQ Troop Command (unit) (AF)
Bangalore-6 and others.

1. Sri. V. Narasimha Holla,
Advocate
No. 317, 12-A-Main, 75th Cross,
GK Block, Rajajinagar,
Bangalore-10.
2. Sri. G. Shanthappa,
Addl. Central Govt. Shg. Counsel,
High Court Bld, Bangalore-4

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ~~ORDER/~~
~~STAY ORDER/INTERIM ORDER~~, passed by this Tribunal in the above
mentioned application(s) on 21-07-94

Issued on
29/7/94
R

o/c

for S. S. Sankar 29/7
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.508/1994

THURSDAY THIS THE TWENTY FIRST DAY OF JULY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

Shri V. Mohandas,
Laskar,
Headquarter Training Command(Unit),
Airforce Station,
Mekhri Circle,
Bangalore - 560 006 Applicant

(By Advocate Shri V.N. Holla)

v.

1. The Officer Commanding,
HQ Training Command(Unit),
Airforce Station,
Mekhri Circle,
Bangalore - 560 006
2. The Air Officer Commanding-in-Chief,
HQ Training Command,
Mekhri Circle,
Bangalore - 560 006
3. Union of India,
by its Secretary,
Ministry of Defence,
New Delhi Respondents

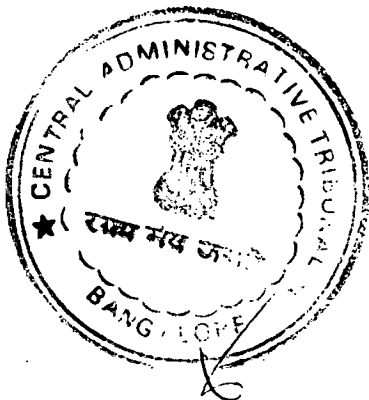
(By learned Standing Counsel)
Shri G. Shanthappa

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Admit.

2. We have heard both sides in this application

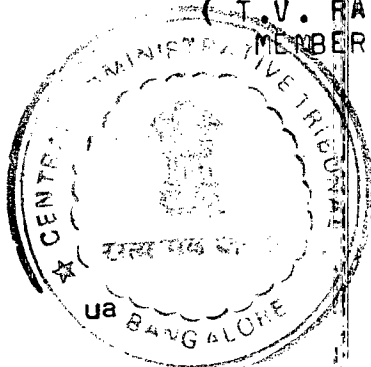


in which the grievance of the applicant is that although he is entitled to a Type-II quarters, he has been allotted allegedly a Type I quarters of sub-standard quality. Be that as it may, at the Bar, we are told by Shri G. Shanthappa, learned Standing Counsel that a Type II quarter will fall vacant by the end of this month following the occupant of that quarter's moving out. In that event, the case of the applicant should be considered for allotment of that quarters in accordance with the relevant procedure. With this observation, this application stands disposed of finally with no order as to costs.

Sd/-
in

(T.V. RAMANAN)
MEMBER (A)

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



TRUE COPY
Sd/- Shyamkar
SECTION OFFICER 29/7
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL CLERK
BANGALORE